

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1824
ANSWERED ON:03.12.2014
CHALLENGING CIC ORDER
Reddy Shri Ponguleti Srinivasa

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the CBI is all set to challenge before Delhi High Court about a CIC order directing it to disclose details about its officials, who are facing allegations of graft by showing an exemption under Section 24 of the RTI Act; and

(b) if so, the details thereof and the corrective measures taken/proposed to be taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) & (b): Yes, Madam. CBI has filed WP (C) No. 6611/2014 in Delhi High Court wherein CBI has challenged the order dated 04/06/2014 passed by Hon'ble Central Information Commission (CIC) on the RTI application of Shri S.C.Aggarwal. The Hon'ble Delhi High Court vide order dated 26/09/2014 has stayed the said order of Hon'ble CIC and the matter is currently sub-judice.